

(b) and (c) The respective urban local bodies and urban development authorities monitor and regulate the construction activities by granting construction permissions. They are empowered to take action to curb illegal construction as per the provisions of respective Building Bye Laws.

Change of DDA flat for paraplegic

622. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether V C, DDA received a letter No. F.NO.5900/UDM/2015-DDAIII dated 18.1.2016 from the Director (Delhi Division), Ministry of Urban Development to take immediate necessary action to resolve the issue concerning change of flat of a paraplegic;

(b) the action taken by VC, DDA to resolve the issue, the details thereof; and

(c) whether V C, DDA has informed the Ministry in the matter and if so, details thereof and if not, action taken by the Ministry in the matter to resolve the issue?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) Delhi Development Authority (DDA) has informed that they have received a letter from Ministry of Urban Development concerning change of flat of a paraplegic.

(b) and (c) DDA has informed that the possession of the flat in question was handed over in the year 1998 and the allottee got the flat converted to freehold in the year 2000. As such, DDA does not have any title in the said flat and it is not legally feasible to effect any change after conversion of flat to freehold.

Policy for changing free-hold DDA flats

623. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of DDA circulars/policies etc. under which the flats are changed and whether copies thereof would be laid on the Table of the House;

(b) whether there is no policy for change of flat after it has been converted from lease hold to free-hold; if so, the reasons therefor; and

(c) the steps taken to frame policy for changing free-hold flats?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) to (c) Delhi Development Authority (DDA) has informed that there is no policy for change of freehold DDA flats because DDA does not have any title in such flats.